

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA/TA/RA/CCP No. 1148/90 19

Shri H.S. Vishnu  
APPLICANT(S)Shri R.Venkatappa Naik  
COUNSELVERSUS  
Union of India  
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p>5-6-1990.</p> <p>Present: Shri R.Venkatappa Naik, Counsel for the applicant.</p> <p>Heard the learned Counsel for the applicant. The applicant was disengaged from service in 1984. The applicant had worked for 254, 251 &amp; 293 days in 1982, 1983 &amp; 1984 respectively. The learned Counsel submitted that since 15.11.1985 applicant has been making representations to the respondents for his reengagement. To cover up the limitation, the learned Counsel drew our attention to the Supreme Court decision AIR, 1987, SC, page-1353 para 3 &amp; 4.</p> <p>Having heard the learned Counsel and gone through the records, we find that the matter has been dealt with in S.S.Rathor Vs. Govt. of Madhya Pradesh case recently by the Supreme Court (AIR 1990 page-10). The repeated representations cannot be taken as condoning the delay of almost 6 years. <sup>as</sup> There is no convincing case for condoning the delay; has been made out in the material before us. <sup>as</sup> Accordingly the application is dismissed without any orders as to the costs.</p> <p><i>Do</i></p> <p>(J.P. Sharma) Member (J)</p> <p><i>Shyam</i> (I.K. Rasgotra) Member (A)</p>